

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 6.1.95.

OA 230/93

Gordhan Singh, Jagdish, Babu Lal,
Hari Singh, Shiv Charan, Mohar Pal,
Nabi Chand, Dwarika Prasad, Bhagwan
Singh, Suraj Singh, Mahendra Kumar,
Om Prakash, Gorakh Singh, Gopal
Singh, Fateh Singh and Nabant Singh

... APPLICANTS.

v/s.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).
HON'BLE MR. N.K. VERMA, MEMBER (A).

For the Applicants ... SHRI S. KUMAR.

For the Respondents ... SHRI MANISH BHANDARI.

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Applicants Gordhan Singh, Jagdish, Babu Lal, Hari Singh, Shiv Charan, Mohar Pal, Nabi Chand, Dwarika Prasad, Bhagwan Singh, Suraj Singh, Mahendra Kumar, Om Prakash, Gorakh Singh, Gopal Singh, Fateh Singh and Nabant Singh, in this application u/s 19 of the Administrative Tribunals Act, 1985, have prayed for a direction to the respondents to take them on duty at Lakeri or at Ramganj Mandi as per the temporary transfer order dated 30.3.93, as also for extending all consequential benefits including treating the intervening period as on duty for all purposes.

2. We have heard the learned counsel for the parties and have carefully perused the records.

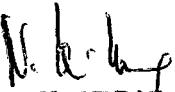
3. The applicants were appointed as casual Gangmen on the dates mentioned against their names in para-4(1) of this application. The applicants were transferred against ELA sanctioned ^{post} w.e.f. 1.2.93. Then they submitted representations in regard to the change of their status as they were DC Gangmen. It is stated that due to the change of the applicants' status from DC Gangmen to that of ELA Sanctioned Gangmen, their TA

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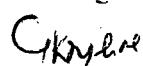
claims have also been returned to them since no TA is admissible to ELA Sanctioned Gangmen.

4. The respondents have stated in their reply that the applicants were simply casual temporary status holding labourers, who could be charged against any clear vacancy till the vacancies were filled up. The learned counsel for the respondents states that all the benefits admissible under rules have already been extended to the applicants and they have been taken on duty as ELA Sanctioned Gangmen.

5. We are of the view that the present OA has become infructuous. It is, therefore, dismissed as having become infructuous. No order as to costs.


(N.K. VERMA)

MEMBER (A)


(GOPAL KRISHNA)

MEMBER (J)